

APPLICATION FORM FOR SOVEREIGN GOLD BOND 2018-19

(Put ✓ wherever required)

Name of Receiving Office																	Name of Bran			ch:											
Mode	e of S	ubsc	riptio	n		Ca	ash				Cheq	ue /	DD] Ele	ectro	nic Tr	ansfe	er										
						Gr	ams	ns of Gold Applied for					Cheque / Demand Draft Drawn on (Name of the Bank & Branch)								Cheque / Demand Draft No.						Dated				
									-																						
(In figures)																															
(In words)																															
Amount: Rs. (in figures) (in word									rds)																						
PAN	numł	ner o	f the '	first/ a	sole a	annlic	ant (mano	latory	()																				Τ	
L	PAN number of the first/ sole applicant (mandatory)																														
	Applicant status: Resident Individual [], Trusts [], Charitable Institution [], University [], others [], Please specify:																														
	Applicant(s) Detail (in block letters) EXISTING RBI INVESTOR ID, IF ANY											-																			
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																	Dat	e of l	Birth (mino	r)								1		
SECOND APPLICANT'S NAME IN FULL																															
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Pass	sport/A	\ Aadha	ır / PA	N / TA	N / V	oter ID) No.	(any c	ne of	the al	oove)				1															1	
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Branch Name / Address										IFSC Code																					
								Acc	ount	Tvr	ne l	·	SB A	ccour	nt [rent	Acco	ount												

Nominee details- Nomination Form (as applicable) to be filled and attached

Depository participant details (to avail of option to hold the bond in demat form)

Depository Nam	e 🗌 N	ISDL [. (For NSD	L, enter	8 digit d	p ID follo	owed by	8 digit cl	ient ID,	For CDS	Lenter	16 digit o	client ID)	
DP / Client ID															

Declaration: I/We hereby declare and undertake that (i) my/our aggregate investment in Sovereign Gold Bonds 2018-19 -Series II does not exceed 4kg for individual and HUF & 20 Kg for trust and similar entities during the financial year 2018-19 and (ii) the Information furnished in this application form is correct, (iii) I have read and understood the details of information for the investors as well as rights and duties of investors (copy attached). The agent/bank has explained the features of the scheme.

Signature	Signature	Signature								
1st Applicant	2nd Applicant	Guardian								
Date	Place									
		Date, Bank Stamp & Signature of the authorized official of the bank/Post Office								
In case of thu	mb impression. attestation by tv	vo witnesses								
14//4/		Thumb Impression								
Witnesses: Name of 1st Witness	Name of 2nd Witness									
Address	Address									
Signature	Signature									
H.U.F. declaration (mandatory, if applicant is Karta of H	lUF)									
1,	residing at the address given against First.	Applicant, do solemnly affirm that I am the Karta of the								

Hindu Undivided Family and as such have full powers to sell, endorse, transfer or otherwise deal in the Sovereign Gold bonds 2018-19 - Series II, standing in the name of the HUF.

Specimen signature for and on behalf of the HUF (name of the HUF)

Place ____ Date

(Signature of the Karta with seal of HUF)

For Office use only									
Date of receipt of Application (DD/MM/YYYY)	BLA No.	CIF No.	Date of Credit to Govt. A/C (DD/MM/YYYY)	Nomination registered on (DD/MM/YYYY)	HUF declara- tion obtained (Y/N)	Total limit declaration obtained (Y/N)	NEFT/ECS mandate obtained (Y/N)	Any other information	

or Office use only

Information for Investors of Sovereign Gold Bond 2018-19- Series II

Item	Sovereign Gold Bond 2018-19 - Series II
1) Category of Investor	The Bonds will be restricted for sale to resident
	Indian entities including individuals, HUFs, Trusts,
	charitable institutions and Universities.
2) Limit of investment	Minimum subscription of 1 Gram and Maximum
	investment of 4kg for individuals and HUF & 20kg
	for trust and similar entities per investor per annum.
3) Date of Issue of	Date of receipt of bond will be the same which is
bonds	inscribed on the holding certificate.
4) Forms of Bonds	De-mat and Physical (Certificate of Holding).
5) Interest Option	Half yearly intervals. Interest will be credited
	directly in to the account mentioned in the
	application form or in the Account linked with the
6) Doct Maturity Interact	Demat a/c.
6) Post Maturity Interest	Post Maturity Interest is not payable. It is mandatory for the investors to provide bank
7) Bank account	account details to facilitate payment of interest
	/maturity value.
8) Nomination	The sole Holder or all the joint holders may
Facility	nominate a maximum of two persons as nominee.
9) Maturity period	8 years from the date of issue.
10) Premature	On the coupon dates from the 5 th year of issuance.
redemption	1 ,
11) Tradability	Trading of these bonds on stock exchanges shall be
	notified.
12) Loans from banks	The holders of the said securities shall be entitled to
against the security of these	create pledge, hypothecation or lien in favour of
bonds	scheduled banks.
13) Application forms	Branches of all the scheduled commercial banks,
	designated Post offices, SHCIL and authorised stock
	exchanges.

Instructions for Investors/ Applicants

- a) Application should be complete in all respects.
- b) Incomplete applications may be rejected or delayed till full particulars are available.
- c) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy.
- d) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy.
- e) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of an SGB.
- f) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- g) Nomination facility is not available in case the investment is on behalf of minor.
- h) Please provide bank account details for receiving payment through Electronic mode.
- i) Please notify the change of bank account, if any, immediately.
- j) POST MATURITY INTEREST IS NOT PAYABLE.
- k) Indicate your date of birth.

Rights of the Investors

- a) Holding Certificate will be issued to the investor.
- b) The interest on the bond is paid half-yearly. The servicing of the Interest will be done through the bank account provided in the Application form or through the A/c linked to the de-mat, as the case may be.
- c) Application forms for investments under Sovereign Gold Bonds 2018-19 Series II are available on the website at www.rbi.org.in/finmin.nic.in
- d) A sole holder or all the joint holders may nominate maximum of two nominees to the rights of the bonds.
- e) The nomination will be registered at the Office of Issue and a Certificate of Registration will be issued to the holder.
- f) The nomination can be altered by registering a fresh nomination.
- g) The existing nomination can be cancelled by a request to the Office of Issue.
- h) The investor is entitled to receive repayment amount within five clear working days from the date of tender of application for early redemption.

In case the bank does not comply with the above, you may lodge a complaint in writing in to the nearest office of Reserve Bank of India as under:

THE REGIONAL DIRECTOR, RESERVE BANK OF INDIA, CONSUMER EDUCATION AND PROTECTION DEPARTMENT/ BANKING OMBUDSMAN (LOCATION)

YOU MAY ALSO ADDRESS YOUR COMPLAINT TO:

THE CHIEF GENERAL MANAGER INTERNAL DEBT MANAGEMENT DEPARTMENT CENTRAL OFFICE FORT, MUMBAI-400 001, MAHARASHTRA

Disclaimer:- I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature of the applicant